

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 198, 199 and 200 of 2014

Dated : 12th December, 2014

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

Appeal No. 198 of 2014

**Gujarat Urja Vikas Nigam Ltd. Appellant(s)
Versus
Green Infra Corporate Wind Power Ltd. & Ors. Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan

Counsel for the Respondent (s) : Mr. Vishal Gupta
Mr. Kumar Mihir
Ms. Suparna Srivastava

Appeal No. 199 of 2014

**Gujarat Urja Vikas Nigam Ltd. Appellant(s)
Versus
Green Infra Corporate Wind Power Ltd. & Ors. Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan

Counsel for the Respondent (s) : Mr. Vishal Gupta
Mr. Kumar Mihir

Appeal No. 200 of 2014

**Gujarat Urja Vikas Nigam Ltd. Appellant(s)
Versus
Vaayu (India) Power Corporation Pvt. Ltd. & Ors. Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan

Counsel for the Respondent (s) : Mr. Vishal Gupta
Mr. Kumar Mihir

ORDER

Learned Counsel for the Appellant points out that one Appeal (i.e. Appeal No. 291 of 2014) is pending in Court No.-1, involving the disposal of same issues and submits that all the appeals should be heard and decided by the same bench as the propriety demands the same issues to be heard and decided by the same Bench.

Registry is directed to tag these Appeals along with Appeal No.291 of 2014.

Post the matters for hearing on **02.01.2015.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/pr